

## NOTES OF THE REGISTRY

OA 155/04

## ORDERS OF THE TRIBUNAL

For hearing

Benson

11/3/04

Order dated 03.03.2004.

Adjourned to 15.03.2004.

Vice-Chairman. SP

Member (S)

For work

19.3.04

20.7.04

No one appeared for the applicant when called nor has there been any request made on behalf of the applicant. This being a matter of 2000, where pleadings have been completed long ago, the matter cannot be allowed to drag on indefinitely. The OA. is, therefore, dismissed for default.

Send copies to parties

Vice-Chairman SP

Member (S)

Cop. is correct  
cause heard &  
is well in order

S. S. 10/3/04

11/3/04